

P.T.

The matter taken out
from Sine-die-list
Fix for F11. on 12-2-98
Issue Notice to counsel
for applicant and Respnt.

Ranj
21/11

Notices issued to ^{no. 2}
Applicant/Respondents, or
14.1.98

2/4

Per Tribunal - 12-2-98

As no Division Bench
is available the matter
is adjourned to 02-4-98

for Dy. Registrar.

PT. 2/4/98

As no D.B. is available
the matter is adjourned
to 29/4/98 on

for Dy. Registrar.

Counsel have not done
Registration despite
repeated requests

2/4/98

29/4/98-24

Applicant in person.
Shri M. S. Ramamurthy
for Respondents.
Adjourned to 5/8/98.

(P. P. Srinivas Rao)
M(A)
alps

for
(R. G. Vaidyanathan)
V.G.

Per Tribunal

Date: 5/1/98

Applicant in person by

Advocate / Respondent by Mr R Ramani

Council. Time over

The matter adjourned to 7/10/98

for final hearing

Dy. Registrar

Per Tribunal

Date: 7/10/98

Applicant in person by None

Advocate / Respondent by N. Ramani

Council. Time is over

The matter adjourned to 18/11/98

for final hearing

Dy. Registrar

Per Tribunal

Date: 18/11/98

Applicant in person by None

Advocate / Respondent by Mr R Ramani

Council. Time over

The matter adjourned to 16/12/98

for final hearing

Dy. Registrar

PT- 16-12-98

As no DB is available
the matter is adjourned
to 23-02-99

per Dy. Registrar

Per Tribunal

Date: 23/2/99

Applicant in person by None

Advocate / Respondent by Mr Ramani

Council. Time over

The matter adjourned to 4/5/99

for final hearing

Dy. Registrar

Per Tribunal (ST)

Date: 4/5/99

Applicant in person by

Advocate / Respondent by Mr Ramani

Council. Time over

The matter adjourned to 24/8/99

for final hearing

Dy. Registrar

24/8/99-8

Applicant present. Representation
on behalf of his Counsel
is unable to attend
Court today. Counsel for
Respondent's present.

By consent case is
adjourned to 2/9/99.

Bnb

^{Signature}
(S.L. Jain)
M(J)

(B.N. Bahadur)
M(A)

alp.

For Tribunal

Date: 2/9/99

Applicant ~~is~~ person by Mr. M.S. Remimandy
Advocate / Respondent by Mr. R. K. Shetty

Counsel Time over

The matter adjourned to 7/10/99
for final hearing.

7-10-99

As no DR is available
matter adjourned to
18-11-99 for R.H.

18-11-99

As no DR is
available the
matter adjourned
to 10-12-99 for F.H.

ms

Per Tribunal:

Date: 10/12/99

Applicant in person by K.B. Talreja

Advocate / Respondent by M. S. Ramani.

Council. P. S. Ramani

The matter adjourned to 20/1/2000
for

[Signature]
Dr. Registrar
10/12/99

OA 715/94 (B) Dated: 20.1.2000

Shri K.B. Talreja counsel
for the applicant. None for the
respondents.

Adjourned to 31.1.2000

[Signature]
(S.L. Jain)
Member (J)

[Signature]
(B.N. Bahadur)
Member (A)

31/1/2000-15 (715/94)
& 27 (704/95)

Shri K.B. Talreja, co
for applicant requests
withdrawal of the case filed by
the applicant Shri G.S. Bhagat in
both the OA.

The applications are
therefore disposed of as
withdrawn.

[Signature]
(S. L. JAIN)
MEMBER (J)

[Signature]
(B. N. BAHADUR)
MEMBER (A)

Order/Judgement despatched
to Applicant/Respondent (s)
on 15/2/2000

[Signature]
15/2/2000